

(d) if not, the names of the States who have expressed different opinion and the reasons therefor; and

(e) the action proposed to be taken in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (e). A draft national policy guidelines for water allocation of inter-state rivers framed recently has been circulated to State Governments and was also discussed in the meeting of the National Water Board held in June, 1994 in which the States and Union Territories are represented. The modified draft based on the discussions in National Water Board was circulated to states and included in the agenda for the next meeting of the National Water Resources Council. Main features of the guidelines are:

The river basins will be reckoned as a unit for inter-State Water allocation.

All co-basin States and the Centre would be parties to the process of allocation.

Allocation to consider the reasonable possibility of utilisation.

Allocation to be based on the principle of equitable apportionment.

States will be free to utilise their share in any way without conflicting with the overriding national interest.

Inter-State agreements between all the co-basin States are normally to be accommodated.

Existing pre-plan uses and approved plan uses are to be protected.

Allocation to consider needs for environmental management, navigation in National Waterways and pressing needs of non-co-basin states etc. as national interest.

Setting up monitoring and implementing mechanism to oversee allocations as made.

Water allocation normally to be reviewed after 40 years.

These policy guidelines are intended to serve as a guide for sharing of river water amongst the co-basin States and would have no legal status as such. These guidelines are meant to provide guidance in the process of negotiation, arbitration and adjudication of inter-State water disputes and a framework for expeditious resolution of such disputes.

Irrigation Projects

2430. SHRI GUMAN MAL LODHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government are considering to allow the participation of non-Governmental institutions in the construction of irrigation projects in the country;

(b) if so, the details thereof;

(c) whether the Government propose to give priority to

their participation for early completion of the on-going irrigation projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). There is no proposal for participation of non-Governmental institutions in the construction of major and medium irrigation projects which are capital intensive. However, National Water Policy as well as draft Irrigation Management Policy provide for participation of Non-Governmental Organisations and Farmer's Organisations in the Management of irrigation system particularly at the lower level of the system.

Additional Quota of Natural Gas

2431. SHRI N.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received proposals from the Government of Gujarat for providing additional quota of gas to the State and setting up of a gas terminal and oil-refinery;

(b) if so, the present position in this regard; and

(c) the time by which the proposals are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Requests have been received from the Government of Gujarat for additional allocation of gas, specially for power projects. It has not been feasible to consider the requests for further allocation of gas as the gas projected to be available is fully allocated.

[English]

Accumulation of RPC

2432. SHRI SURYA NARAYAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a huge stock of Raw Petroleum Coke (RPC) has been accumulated at the Indian Oil Corporation, Barauni;

(b) if so, the details and the steps being taken for its clearance;

(c) whether IOC has made any arrangements for facing the competition of international market for RPC; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d). As on 1.11.1994, about 89 TMTs of RPC have accumulated at Barauni Refinery of Indian Oil Corporation Limited. RPC is decanalised and the imported RPC is cheaper than the indigenous RPC. Since the RPC produced and marketed by oil companies has